



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Dec/202425/11

DATED: 23/12/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Dec/202425/11 dated 23/12/2024 of Norms Committee - VI for the year 2024-25 was held on 23/12/2024 under the Chairmanship of NITISH SURI,Joint DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Joint Director	MoFPI
3	Shaish Kumar, Technical Consultant	DGFT
4	D.N.Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Dec/202425/11				
Case Status	Case Approved				
Party Name	TEAM UNITED MARKETING PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024				
HQ File Number	HQRNORM APPLY 00004728AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms allowing the following inputs:					
S.No	Export Item	Quantity (kgs)	Import Item	Quantity (kgs)	
1.	Blended Black Tea	2000000.0	Black Tea	1000000.0	
1. The grade, quality & origin of imported tea should match with the tea exported. 2. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website. 3. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. 4. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable 5. Other regulations of FTP / HBP, 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.					
RA may take suitable consequential action accordingly.					

Case No.	2 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004647AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under	

examination of Technical Authority, i.e., MoFPI and their comments are awaited.

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	3 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004646AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	4 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004645AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	5 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004545AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing Process in detail indicating wastage at each step of manufacturing. 2. Appendix - 4E indicating wastage. The case stands deferred.	

Case No.	6 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003730AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	7 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002948AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	8 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	9 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	GRAINSPAN NUTRIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001646AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm: 1. Detailed Manufactruing Process. 2. Complete description/ form of import item. The case stands deferred.	

Case No.	10 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	BAJAJ HERBALS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	018305000538AM13
RA File Number	082404000007 AM13
Licence No and Date	0810110560/10/04/2012
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	11 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	12 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	INNOVATIVE CUISINE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM REVIW00004455AM25
RA File Number	082404000068 AM20
Licence No and Date	0810145333/21/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	13 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20

Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	14 / NC/6/MEET/Dec/202425/11
Case Status	Case Rejected
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM REVIW00001360AM25
RA File Number	132404000048 AM21
Licence No and Date	1310049709/21/10/2020
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm attending the PH. Based on the discussion held in the meeting, decided to maintain "Status Quo" of the decision taken in M.No.06 dated 13.10.2022 on this case. RA may take subsequent consequential action accordingly.	

Case No.	15 / NC/6/MEET/Dec/202425/11
Case Status	Case Rejected
Party Name	LUBI GEL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM REVIW00001361AM25
RA File Number	13AA04002470 AM22
Licence No and Date	1311000354/21/05/2021
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the	

firm attending the PH. Based on the discussion held in the meeting, decided to maintain "Status Quo" of the decision taken in M.No.06 dated 13.10.2022 on this case.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	17 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002270AM23
RA File Number	03AX04002413 AM23
Licence No and Date	0311016616/26/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Case No.	18 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	19 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	20 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00005803AM23
RA File Number	03AX04005207 AM23
Licence No and Date	0311020788/18/01/2023
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case back to MoFPI for further clarification. The case stands deferred.	

Case No.	21 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	22 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred

Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: "Content of import item is 18% in the finished product. Clarify how the quantity of exported items can be equal to the quantity of imported items." The case stands deferred.	

Case No.	23 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001086AM24
RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm attending the PH. Based on the discussion held in the meeting, the Committee decided to seek following information from the firm: "Catalogue for HMT BA." The case stands deferred.	

Case No.	24 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024

HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech 1 and their comments are awaited. The Committee decided to send a reminder to Tech 1 to expedite their comments. The case stands deferred.	

Case No.	25 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00005211AM24
RA File Number	30AX04000216 AM24
Licence No and Date	3011004057/24/08/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing Process in detail. 2. %age fat content in Import Item from Foreign Supplier. 3. Details of wastage generated with its commercial value. 4. Copy of Earlier NC decision. The case stands deferred.	

Case No.	26 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024

HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	27 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006141AM24
RA File Number	05AX04002047 AM24
Licence No and Date	0511021443/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	28 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023

Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	
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Case No.	29 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006149AM24
RA File Number	05AX04002048 AM24
Licence No and Date	0511021450/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	30 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00006940AM24
RA File Number	05AX04002444 AM24
Licence No and Date	0511022146/21/11/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited.	

The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	31 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007753AM24
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; "Provide the name of the specific tea being imported along with the catalogue." The case stands deferred.	

Case No.	32 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24
Licence No and Date	3311001687/09/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted the comments of Technical Authority, i.e., MoFPI . Based on the discussion held in the meeting, the Committee decided send the case again to MoFPI for reconsideration.	

The case stands deferred.

Case No.	33 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008839AM24
RA File Number	05AX04003847 AM24
Licence No and Date	0511024252/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	34 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008840AM24
RA File Number	05AX04003848 AM24
Licence No and Date	0511024253/01/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	35 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00008889AM24
RA File Number	13AX04000345 AM24
Licence No and Date	1311002603/04/03/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 2; 1. %age Assay of Import Item along with COA from Foreign Supplier. 2. COA of Export Item. 3. Quantitative material balance for each step of the manufacturing process. 4. Indigenous Items used with their quantity must be declared. The case stands deferred.	

Case No.	36 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00009347AM24
RA File Number	07AX04001982 AM24
Licence No and Date	0711010927/27/03/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	37 / NC/6/MEET/Dec/202425/11
Case Status	Case Rejected
Party Name	VKS HYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000114AM25
RA File Number	30AX04000596 AM24
Licence No and Date	3011005018/05/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was requested to appear for PH. The firm was given multiple chances yet they failed to attend the PH for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	38 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000116AM25
RA File Number	05AX04004143 AM24
Licence No and Date	0511024884/05/04/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	39 / NC/6/MEET/Dec/202425/11
Case Status	Case Rejected
Party Name	SWASTHUM WELLNESS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000728AM25
RA File Number	05AX04000301 AM25
Licence No and Date	0511025523/15/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	40 / NC/6/MEET/Dec/202425/11
Case Status	Case Rejected
Party Name	SAMAN TEA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000782AM25
RA File Number	02AX04000097 AM25
Licence No and Date	0211006585/17/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Dec/202425/11
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Case Status	Case Rejected
Party Name	IRIS IMPULSE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000840AM25
RA File Number	37AX04000042 AM24
Licence No and Date	0811011640/21/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	42 / NC/6/MEET/Dec/202425/11
Case Status	Case Rejected
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00000839AM25
RA File Number	13AX04000056 AM25
Licence No and Date	1311003030/21/05/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.08.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	43 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred

Party Name	MANIPAL NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001212AM25
RA File Number	07AX04000306 AM25
Licence No and Date	0711011518/10/06/2024
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm attending the PH. Based on the discussion held in the meeting, the Committee decided to seek following information from the firm: 1. COA of import item from foreign supplier. 2. COA of export item. The case stands deferred.	

Case No.	44 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00001268AM25
RA File Number	05AX04000799 AM25
Licence No and Date	0511026062/12/06/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; 1. Appendix - 4E with details of indigenous items used in manufacturing of export items. 2. Specifications of the all imported 5 items in terms of Total Soluble Solids. 3. Process flow chart along with percentage of wastage at all steps. 4. Buyer's specifications of export item. The case stands deferred.	

Case No.	45 / NC/6/MEET/Dec/202425/11
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Case Status	Case Rejected
Party Name	R H INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00002228AM25
RA File Number	05AX04001229 AM25
Licence No and Date	0511026686/30/07/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.09.2024 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	46 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	MASH INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003016AM25
RA File Number	06AX04000267 AM25
Licence No and Date	0611002978/12/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Shape of toys to be exported. 2. Justification for 20% wastage in fabric with the help of drawings and CAD in fabric cutting. The case stands deferred.	

Case No.	47 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred

Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003127AM25
RA File Number	33AX04000062 AM25
Licence No and Date	3311002254/18/09/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech 1; 1. Manufacturing Process in detail. 2. %age of fat content in imported items from foreign suppliers. 3. Details of wastage generated with its commercial value. The case stands deferred.	

Case No.	48 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00003822AM25
RA File Number	03AX04003647 AM25
Licence No and Date	0311038201/23/10/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech NL; 1. Thickness/GSM of export items and GSM of the import items with calculation to arrive GSM/Thickness of export items. 2. CAD indicating efficiency etc., of each import item to manufacture export items and also calculation of requirement. 3. Clear Photographs of export items highlighting/marketing the items used in it. 4. The exact description of Embroidery material with photographs. The case stands deferred.	

Case No.	49 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	MUSCLEPRO NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004223AM25
RA File Number	03AX04004083 AM25
Licence No and Date	0311038827/19/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	50 / NC/6/MEET/Dec/202425/11
Case Status	Case Deferred
Party Name	MARVI INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202425/ 11 and 23/12/2024
HQ File Number	HQRNORM APPLY 00004253AM25
RA File Number	56AX04000355 AM25
Licence No and Date	5611003408/20/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

MINUTES OF MANUAL AGENDA M.NO 11 DATED 23.12.2024

Case No. M-013	Party Name: M/s Dewal Maa Agro Industries	Meet No/Date: NC/6/MEET/Dec/202425/11 Date: 23.12.2024	Status: Deferred
HQ File: HQRNORMAPPLY00002615AM25	RLA File:	Lic.No.: N.A.	
Subject: Fixation of Norms- regarding			
Decision: NC considered the case as per agenda and noted the inputs of MoFPI in the matter. Based on the discussions held in the meeting, the Committee decided to refer the case to Department of Agriculture and Farmer's Welfare in this matter. The case stands deferred.			

Case No. M-014	Party Name: PMO Reference	Meet No/Date: NC/6/MEET/Dec/202425/11 Date: 23.12.2024	Status: Deferred
HQ File: 01/85/180/07/AM25/NC6	RLA File:	Lic.No.: N.A.	
Subject: Request for Suspension of SION E-5 - Regarding			
Decision: Norms Committee - VI received a PMO reference vide email dated 17.12.2024 as forwarded by the Ministry of Food Processing Industries (MoFPI). In the letter, a few concerns pertaining to SION E-5 which deals with norms regarding biscuits has been highlighted and it is proposed to suspend the SION with immediate effect. Based on the discussion held in the meeting, the Committee decided to send the case to Ministry of Food Processing Industries for their technical inputs.			
